

Item-36

M.A. 1259/2003 in
O.A. 2202/02

30.5.2003

Present: Ms. Reenu, proxy for Ms. S. Janani, counsel for the applicants

M.A. 1259/2003

Learned counsel for the applicants states that if so advised, applicants could file a contempt petition. Subject to aforesaid, she does not press the present petition.

Allowed as prayed. Subject to aforesaid,
Dismissed as withdrawn.

Govindan S. Tamai
Member (A)

/dkm/


(V.S. Aggarwal)
Chairman.